

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No.155 of 2021

Vishal Goswami @ Vishal Gosai **Petitioner**
Versus
The State of Jharkhand **Opp. Party**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Rishu Ranjan, Adv.
For the State : Mr. Manoj Kr. Mishra, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

03/25.03.2021: Heard learned counsel for the petitioner and learned counsel for the State.

The present application has been filed for grant of regular bail to the petitioner in connection with S.T. Case No.68 of 2019 arising out of Barlanga P.S. Case No.01 of 2019, registered under Section 366 (A) of the Indian Penal Code, pending in the Court of the learned Additional Sessions Judge I, Ramgarh.

Learned counsel for the petitioner has submitted that the petitioner is in custody since 24.01.2019. It has further been stated that six witnesses have been examined including the victim girl, father, mother and sister-in-law of the victim girl and none of them are eye witnesses except victim girl. On the basis of above facts, the prayer for bail has been made.

On the other hand, counsel for the State has opposed the prayer for bail and has submitted that the trial is in advance stage.

Considering the material available on record, this Court is not inclined to enlarge the petitioner on bail, at this stage.

Accordingly, the present bail application is, hereby, rejected.

However, the trial court is directed to conclude the trial as early as possible, preferably within four months from the date of receipt/production of a copy of this order.

(Rajesh Kumar, J.)